

Government of India
Ministry of Consumer Affairs, Food and Public Distribution
Department of Consumer Affairs
LOK SABHA
UNSTARRED QUESTION NO. 3248
TO BE ANSWERED ON 09.08.2023

CONSUMER PROTECTION ACT

3248. SHRI A.K.P. CHINRAJ:

Will the Minister of **CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**
उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) the limitation period as per Consumer Protection Act, 2019 to execute the order passed by the District Consumer Redressal Commission; and
- (b) the reasons for not having given any specific provision in Consumer Protection Act, 2019 with regard to limitation for execution of orders passed?

ANSWER

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री
(श्री अश्विनी कुमार चौबे)

THE MINISTER OF STATE
CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION
(SHRI ASHWINI KUMAR CHOUBEY)

(a) & (b) : In terms of the section 71 of the Consumer Protection Act, 2019, every order made by a District Commission, State Commission or the National Commission shall be enforced by it in the same manner as if it were a decree made by a Court in a suit before it and the provisions of Order XXI of the First Schedule to the Code of Civil Procedure, 1908 shall, as far as may be, applicable, subject to the modification that every reference therein to the decree shall be construed as reference to the order made under this Act.

As per Section 72 of the Consumer Protection Act, 2019, whoever fails to comply with any order made by the District Commission or the State Commission or the National Commission, as the case may be, shall be punishable with imprisonment for a term which shall not be less than one month, but which may extend to three years, or with fine, which shall not be less than twenty-five thousand rupees, but which may extend to one lakh rupees, or with both. For this purpose, the District Commission or the State Commission or the National Commission, as the case may be, have been vested with the power of a Judicial Magistrate of first class and the offences shall be tried summarily by the Consumer Commission concerned.
